Central Administrative Tribunal Principal Bench New Delhi

CP No.137/2018 in OA No.1034/2012

The 11th day of July, 2018

Hon'ble Mr. V.Ajay Kumar, Member (J) Hon'ble Mr. A.K.Bishnoi, Member (A)

J.R. Dhiman, S/o Sh. Raghubir Chand, R/o 105/4, Thomsom Road, Railway Colony, New Delhi-2

..... Applicant.

(By Advocate: Shri Yogesh Sharma)

Versus

- Sh. Vishwas Chaubey,
 Secretary Manager (P),
 Northern Railway, Baroda House,
 New Delhi.
- Sh. R.N.Singh,
 Divisional Railway Manager,
 Northern Railway, State Entry Road,
 New Delhi.

.... Respondents

(By Advocate: Shri Shailendra Tiwary)

ORDER (ORAL)

Hon'ble Mr. V.Ajay Kumar, Member (J)

When the matter was taken up for hearing, learned counsel for the respondents handed over a compliance affidavit to which copies of orders

dated 05.04.2018 and 01.07.2011 were enclosed and accordingly submits that they have fully complied with the order of the Tribunal.

2. In the circumstances and in view of the substantial compliance of the order of this Tribunal, the CP is closed and notices issued to the respondents are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, if still aggrieved by the orders now passed by the respondents. No costs.

(A.K.Bishnoi) Member (A) (V. Ajay Kumar) Member (J)

/rb/